







MINISTER

ENVIRONMENT, FOREST AND CLIMATE CHANGE GOVERNMENT OF INDIA

## भूपेन्द्र यादव BHUPENDER YADAV

Dated 22hd July, 2025

D. O. No. Q-16015/02/2023-CPA

Dear Shri Pramod Sawant ji.

Kindly refer to your D.O. letter numbe 1-1-2025/CM/44 dated 15.04.2025 regarding Amendments/Changes to the Noise Pollution (Regulation & Control) Rules, 2000 mentioning that Goa is evolved as a Wedding Destination and favoured destination for Convention and Events and other activities.

I would like to inform that the matter has been examined and consulted with Central Pollution Control Board (CPCB). It is to inform that the Noise Pollution (Regulation & Control) Rules, 2000, aligns with WHO Guidelines on Community Noise (1999). The WHO guidelines recommend that the population should not be exposed to night noise levels greater than 40 dB during the part of the night when most people are in bed, particularly for vulnerable groups such as children, the chronically ill, and the elderly from the adverse health effects of night noise.

The aforesald WHO Guidelines also state that in many countries, there are regular ceremonies, festivals and entertainment events to celebrate. Such events typically produce loud sounds, including music and impulsive sounds. At these events, the sound level typically exceeds 100dB LAeq. Such noise exposure could lead to significant hearing impairment after frequent attendances. Noise exposure for employee of these venues should be controlled by established occupational standards. Patrons should not be exposed to sound level greater than 100dB LAeq during a four-hour period more than four times per year. To avoid acute hearing impairment the LA<sub>max</sub> should always be below 110dB.

In this regard, the diversity of cultures, religions and their festivals in India has already been considered by the Hon'ble Court while upholding the constitutionality of statutory rule allowing States to relax sound pollution norms, including the use of loudspeakers until midnight on festive and religious occasions for a maximum of 15 days in a year. The Hon'ble Supreme Court vide order dated 28.10.2005 in the matter of Civil Appeal 3735 of 2005, allowed limited power of exemption from the operation of the Noise Rules to be granted by the Central Government. Hon'ble Court also clarified that this limit of 15 days should not be further extended. The power to grant exemption is already delegated to the State Government.

In view of the above, it would not be feasible to amend the Noise Pollution (Regulation & Control) Rules, for any further relaxation to any State.

With regards,
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(Bhupender Yadav)

Yours sincerely

Dr. Pramod Sawant

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